Mr. Speaker: I am sorry.

Shrimati Renu Chakravartty: Why should he put another Bill which is not there at all?

Mr. Speaker: There will be no end to this discussion if we take up Bills in that manner in the House. Whatever it may be, the point will be considered, and if possible, an effort should be made that once a List of Business is drawn up, we should act according to that order. Otherwise, it places hon. Members in an awkward position.

Shri Satya Narayan Sinha: There are some exceptional circumstances where we have got to do it.

Mr. Speaker: Yes, but let the exceptions not be the rule. That is the point which the hon. Lady Member is making.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:-

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Abducted Persons (Recovery and Restoration) Amendment Bill, 1954, which has been passed by the Council of States at its sitting held on the 19th February, 1954."

ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMEND-MENT BILL

Secretary: Sir. I lay the Abducted Persons (Recovery and Restoration) Amendment Bill, 1954, as passed by the Council of States on the Table of the House.

DETENTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 21st February, 1954 from the Sub-Divisional Magistrate Sadar Agartala:—

"Shri Biren Dutt, Member Parliament from Tripura having. committed acts of violence rioting, obstructing and attacking public servants on duty and inciting others with him to do the same unlawful acts and causing grievous injuries to several policemen on duty has been arrested at 06-30 hours today the twenty-first February under Sections 148, 149. 333, 341 etc. Indian Penal Code and detained at the Central Jail Agartala."

PAPER LAND ON THE TABLE

NOTIFICATION UNDER THE SALARIES AND ALLOWANCES OF MINISTERS ACT

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/12/53-Public, dated the 10th December, 1953, in accordance with sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, [Placed in Library. See No. S-36/54.]

MOTION ON ADDRESS BY THE PRESIDENT—Concld.

Mr. Speaker: The House will now proceed with the Motion of Thanks and the amendments.

Shri H. N. Mukerjee (Calcutta North-East): May I make a suggestion?

Mr. Speaker: Before I hear the suggestion, I may state that the discussion ends today. What time will Government require for reply?

Shri H. N. Mukerjee: It was exactly in regard to ...